

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 212 OF 2016 &
IA NOs. 459 & 460 of 2016**

Dated: 17th August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Maruti Clean Coal & Power Ltd.

...Appellant(s)

Vs.

Power Grid Corporation of India Ltd. & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Sameer Parekh

Counsel for the Respondent(s) : Mr. Gautam Chawla
Mr. Deep Rao for R.1

ORDER

Admit. Issue notice on the appeal as well as on the I.A. No. 459 of 2016 (Appl. for stay). Mr. Gautam Chawla takes notice on behalf of Respondent No.1 and seeks a week's time to file reply to the I.A. and four weeks' time to file reply to the main appeal. Notice be issued to the other Respondents returnable on 31.08.2016. Dasti, in addition, is permitted.

List the I.A. No. 459 of 2016 for hearing on **31.08.2016**. In the meantime, learned counsel for the respondents may file reply to the I.A. No. 459 of 2016 on or before 24.08.2016 and to the main appeal on or before 15.09.2016 after serving copy on the other side. Thereafter,

rejoinder may be filed on or before 29.09.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

ts/dk

(Justice Ranjana P. Desai)
Chairperson